**FORM P7**

**DECLARATION REGARDING EXISTENCE OF AVOIDANCE TRANSACTION(S)**

(Under regulation 16(2) of the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021)

[Date]

To

The Adjudicating Authority

[\_\_\_\_\_\_\_\_\_\_\_ Bench]

**Subject: Declaration regarding existence of avoidance transaction in respect of *[name of corporate debtor]*.**

I, [name], a managing director/chairperson/designated partner/partner [director, if there is no managing director and chairperson] of the [name of the corporate debtor] (“Corporate Debtor”) having [Identification Number] having registered office at *[Address]*, declare and affirm as under:-

{*strike off the part which is not relevant*}

1. the corporate debtor has not been subject to any transaction within the meaning and scope of Chapter III or Chapter VI of the Insolvency and Bankruptcy Code, 2016 (Code).

OR

1. the corporate debtor has been subject to following transaction(s) within the meaning and scope of Chapter III or Chapter VI of the Code:-

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Sl. No** | **Transaction with** | **Section (43/45/ 50/66)** | **Amount involved (in Rs.)** | **Remarks, if any** |
| **I** | **II** | **III** | **IV** | **V** |
|  |  |  |  |  |
|  |  |  |  |  |
|  |  |  |  |  |

A note providing detail(s) of above-mentioned transaction(s) along-with relevant document(s) is enclosed as Annexure-A.

Place:

Date:

(Signature)

Name

Designation

DIN

Address